

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.222  
CP/19(AHM)2023

**Proceedings under Section 241-242 r.w 246 r.w 339 of Co. Act, 2013**

**IN THE MATTER OF:**

Union of India, Ministry of Corporate Affairs  
V/s  
Diamond Power Infrastructure Ltd & Ors

.....Applicant

.....Respondent

**Order delivered on: 05/06/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Ankit Shah, Adv. (CGC)  
For the Respondent :

**ORDER**

New counsel appearing for the applicant Mr. Ankit Shah, Adv states that previous Advocate on record Ms. Sangana Kansara, Adv. has resigned from the matter. Now this matter has now been assigned to him and will file his proper Vakalatnama/authorization.

He further submits due to personal difficulty senior advocate Mr. Devang Vyas (ASG) today is not available and requested for accommodation for some other date. The applicant was directed to prepare the chart and place before the Bench vide order dated 07.03.2024.

At the request of the counsel for the applicant we are inclined to adjourned this matter. Meanwhile, let needful be done and ensure the availability of the senior counsel for assisting the Tribunal in the matter.

The concerned Investigating Officer is directed to remain physically present in the next date of hearing.

Re-list on 05.07.2024

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**